

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1699/99
MA-1659/99

New Delhi this the 9th day of November, 2000.

(15)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

1. Sh. Nand Kishore,
S/o Latee Sh. Nanak Chand,
R/o Block No.2, Quarter No.123,
Mir Dard Lane,
MAMC Campus.
2. Smt. Prem Lata,
W/o Sh. Rajkumar,
R/o Block No.2,
Quarter No.123,
Mir Dard Lane,
MAMC Campus. Applicants

(through Sh. Anil Mittal, Advocate)

Versus

1. National Capital Territory of Delhi,
Ministry of Health,
5, Shyam Nath Marg,
(through its Secretary).
2. G.B. Pant Hospital,
Jawahar Lal Nehru Marg,
New Delhi-110002
(through its Director) Respondents

(through Sh. Ajesh Luthra, Advocate)

ORDER(ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard both sides.

2. On the basis of the records relating to the receipt of applications furnished by respondents, which have also been shown to applicants' counsel Shri Mittal, there is no evidence to suggest that applicants had applied for

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the posts of Safai Karamchari in the G.B. Pant Hospital pursuant to the advertisement dated 10.11.98.

3. Under the circumstances, we are not inclined to grant relief prayed for by the applicants.

4. However, in the event that any subsequent posts for which applicants are eligible are advertised, it will be open to applicants to submit their applications for the same, and should thereafter be considered by respondents in accordance with rules and instructions on the subject.

5. In view of the above, the O.A. stands disposed of. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

S. R. Adige
(S. R. Adige)
Vice-Chairman(A)

/vv/